

and endeavour shall be made to decide the complaint within a period of three months from the date of receipt of notice by opposite party where the complaint does not require analysis or testing of commodities and within five months, if it requires analysis or testing of commodities.

### **Custom duty on Imported Palm Oil**

3060. SHRI GAYA SINGH:

SHRI K. CHANDRAN PILLAI:

SHRI N.K. PREMACHANDRAN:

SHRI V.V. RAGHAVAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government have reduced the Customs duty on imported refined palm oil;

(b) if so, the present import duty on palm oil;

(c) whether this reduction on customs duty has enhanced imports of edible oil into the country;

(d) if so, the details of edible oil imports during the last three years, year-wise;

(e) whether increase in the imports of edible oil adversely affect the indigenous products including coconut;

(f) if so, whether adequate steps are taken to protect the interests of the forming community and indigenous industry in the country; and

(g) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD): (a) Yes, Sir.

(b) Import duty on Refined Palm Oil is 70% w.e.f. 30.4.2003.

(c) So far no noticeable increase has been observed.

(d) to (g) Do not arise.

### **Movement of wheat for export**

3061. SHRI R.P. GOENKA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :